



2026:AHC:20594

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1591 of 2026

Ram Pareekha Singh

.....Petitioner(s)

Versus

The State Of U.P. And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Anjani Kumar Sinha
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2-Nayab Tehsildar, Tehsil-Gaddha, District Ballia to decide the Case No.T202515090330067 expeditiously.
4. It is argued by counsel for the petitioner that matter is pending consideration since 2008 but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, present petition is disposed of directing the respondent no.2 to decide the aforesaid case strictly in accordance with law most expeditiously and preferably within a period of two months but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 29, 2026

Pramod Tripathi